

Union has represented this matter to the minister. I want a categorical answer.

About Hindustan Lever, the top-most leaders of the union have been dismissed for asking for more production of Dalda and they have not been taken back. During the half-hour discussion on shortage of Dalda on 25th March 1974, the Agriculture Minister admitted that the fall in production of vanaspati was more in Hindustan Lever as compared to other vanaspati units in the country. With regard to this, the workers have pointed out that the same raw materials are being used for manufacturing other things. Why should there be a diversion?

MR. DEPUTY-SPEAKER: You have referred to it. You can give the details to the minister and he will look into it, I am sure.

SHRI H. R. GOKHALE: The hon. member can write to me about it.

15.00 hrs.

SHRI D. K. PANDA: The camouflage for production of Golden Seal Margarine is that it is meant for bakeries. It contains 10 to 20 per cent moisture and the ratio of profit of Margarine as compared to Dalda is about Rs. 5,000 per tonne extra. If this ratio is multiplied on the basis of the total production of Margarine by Hindustan Lever at Bombay, Calcutta, Ghaziabad and Trioby the total extra earning would be to the tune of about Rs. 2 lakhs per day. I am bringing it to the notice of the hon. Minister that they are not producing vanaspathi, they are diverting it to some other items and so we are suffering. So, my amendment is to the effect that where the amount involved is above Rs. 25 lakhs there should be audit by the cost accountants.

MR. DEPUTY-SPEAKER: We now take up Private Members' Business.

15.01 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FORTY-THIRD REPORT

SHRI C. K. CHANDRAPAN (Tellicherry): Sir, I beg to move:

"That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1974."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1974."

*The motion was adopted*

15.02 hrs.

#### RESOLUTION RE: FRESH ELECTIONS TO LOK SABHA—Contd.

MR. DEPUTY-SPEAKER: We now take up further discussion of the Resolution of Shri Samar Guha. Shri Samar Guha may continue his speech.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Sir, I rise on a point of order under rule 30(1) and 30(2). As you will recall, this discussion started on the last day of the last session, when it was adjourned because the House was adjourned and we are starting it this time on the resumption of the adjourned debate on Private Members' Bills and Resolutions. Rule 30(1) says:

"When on a motion being carried the debate on a private member's Bill or resolution is adjourned to the next day allotted for private members' business in the same or next session, it shall not be set down for further discussion unless it has gained priority at the ballot."